

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1687

FIR No. 18/20

PS: Patel Nagar

U/s: 392/397/411/34 IPC & Sec. 25/27/54/59 Arms Act

State Vs. Sidharth @ Sidhu

24.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Sidharth @ Sidhu.

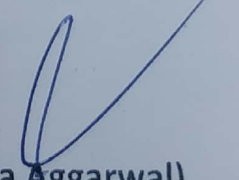
Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

None for the applicant/accused.

None has appeared on behalf of the applicant despite repeated calls.

Perusal of the record shows that since the day of the filing of the application, none has appeared on behalf of the applicant. In the interest of justice, one last and final opportunity is granted to the applicant to pursue the present application.

Be listed for appearance on behalf of applicant and for consideration on the present application on **27.08.2020** before the concerned duty ASJ.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.24.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1785

FIR No. Not Known

PS: Tilak Nagar

U/s: Not Known

State Vs. Desh Raj

24.08.2020

Fresh application for bail received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for anticipatory bail moved U/s 438 Cr. P.C. on behalf of applicant/accused Desh Raj.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

None for the applicant.

Perusal of the record shows that neither the FIR number nor under section has mentioned in the application. In these circumstances, no reply can be called from the IO.

Ld. counsel for applicant shall the clarify the on the above stated aspect on the next date of hearing.

Be listed for appearance on behalf of the applicant and for consideration on the present bail application on 29.08.2020 before the concerned duty ASJ.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi. 24.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1786

FIR No. Not Known

PS: Rajouri Garden

U/s: Not Known

State Vs. Harjeet Singh

24.08.2020

Fresh application for bail received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for anticipatory bail moved U/s 438 Cr. P.C. on behalf of applicant/accused Harjeet Singh.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

None for the applicant.

IO/ASI Ram Kesh is present in the court.

As per the application, FIR number is not known. Reply filed by the IO. It is stated in the reply that no FIR has been registered in the present matter as after preliminary inquiry PCR report was filed.

As none is present on behalf of the applicant, be listed for consideration on the present bail application on 27.08.2020 before the concerned duty ASJ.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi. 24.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1786

FIR No. Not Known

PS: Rajouri Garden

U/s: Not Known

State Vs. Harjeet Singh

24.08.2020

At 12.30 P. M.

File taken up again as counsel for the applicant has joined the proceedings through video conference.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

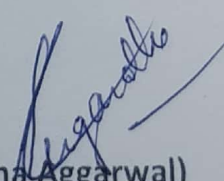
Sh. Mahesh Patel, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Counsel for the applicant submits that he wishes to withdraw the present application.

Perusal of the record shows that as per report, no FIR has been registered in the present matter.

Hence, the request of the counsel for the applicant is allowed and the present application is dismissed as withdrawn.

Date of 27.08.2020 stands cancelled.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.24.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1787

FIR No. 596/20

PS: Tilak Nagar

U/s: 376 IPC

State Vs. Sunny

24.08.2020

Fresh application for bail received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Sunny.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Ashok Tobria, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

IO has filed the reply.

The present case involved offence under section 376 IPC. Hence, I deem it essential to serve notice upon the victim before deciding the present application.

Let notice be issued to the victim through IO/SHO concerned to join the proceedings through video conference on the next date of hearing.

Cont/...

Bail Application No. 1787

FIR No. 596/20

PS: Tilak Nagar

U/s: 376 IPC

State Vs. Sunny

24.08.2020

Ld. counsel for the applicant/accused has submitted that there is certain audio clipping which he wants to play before the court for consideration on the bail application. He further submits that he will produce the same in the form of Pen drive.

IO is directed to make necessary arrangements to play the said audio clipping before the court on the next date of hearing.

Be listed for consideration on the present bail application on 28.08.2020 before concerned duty ASJ.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi. 24.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1788

FIR No. 556/20

PS: Tilak Nagar

U/s: 354/354-A/328 IPC

State Vs. Ranjeet Singh

24.08.2020

Fresh application for bail received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 437 Cr. P.C. on behalf of applicant/accused Ranjeet Singh.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Rajan Bhatia, Ld. Legal Aid Counsel or the applicant/accused has joined the proceedings through video conference.

The present case involved offence under section 354 of POCSO Act. Hence, I deem it essential to serve notice upon the victim before deciding the present application.

Let notice be issued to the victim through IO/SHO concerned to join the proceedings through video conference on the next date of hearing.

IO shall file the reply on the next date of hearing.

Be listed for consideration on the present application on 29.08.2020 before concerned duty ASJ.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi. 24.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1677

FIR No. 372/18

PS: Khyala

U/s: 406/424 IPC

State Vs. Rohit Kumar Rathore

24.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for anticipatory bail moved U/s 438 Cr. P.C. on behalf of applicant/accused Rohit Kumar Rathore.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Rabinder Kumar, Ld. counsel for the complainant has joined the proceedings through video conference.

None for the applicant/accused.

None has appeared on behalf of the applicant despite repeated calls.

As none is present on behalf of the applicant, matter is adjourned.

Be listed for consideration on the present bail application on 28.08.2020 before concerned duty ASJ to be taken up through video conference.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi. 24.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS JUDGE-01
(WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1670

FIR No. 683/20

PS: Punjabi Bagh

U/s: 376 IPC & Sec. 6 of POCSO Act

State Vs. Pankaj

24.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Pankaj.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

PSI Himangi has joined the proceedings on behalf of IO through video conference.

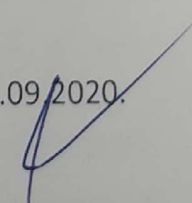
Victim has also joined the proceedings with PSI Himangi through video conference.

None for the applicant/accused.

It is stated that IO has been tested Covid-19 and therefore she is unable to join the proceedings today.

None is present on behalf of the applicant despite repeated calls. Hence, matter is adjourned.

Be listed for consideration on the present application on 02.09.2020.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi. 24.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS JUDGE-01
(WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1670

FIR No. 683/20

PS: Punjabi Bagh

U/s: 376 IPC & Sec. 6 of POCSO Act

State Vs. Pankaj

24.08.2020

At 12.15 P. M.

File taken up again as counsel for the applicant/accused has joined the proceedings through video conference.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Roop Chand Tiwari, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Ld. counsel for the applicant has pointed out that since the last many dates of hearing, no reply has been filed by the IO. IO shall file his reply on the next date of hearing duly forwarded by the SHO concerned. If the reply is not filed on the next date of hearing by the IO, then the concerned SHO shall join the proceedings and explain why the reply has not been sent.

Counsel for the applicant requests for a shorter date. Heard. Allowed.

Victim be also summoned through concerned IO/SHO for the next date of hearing.

Be listed for consideration on the present bail application on 29.08.2020 before concerned duty ASJ to be taken up through video conference

Earlier given date i.e. 02.09.2020 stands cancelled.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi. 24.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1789

FIR No. 375/19

PS: Punjabi Bagh

U/s: 406/498-A/34 IPC

State Vs. Venus Jain

24.08.2020

Fresh application for bail received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for anticipatory bail moved U/s 438 Cr. P.C. on behalf of applicant/accused Venus Jain.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Ms. Geeta Nagar, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Let notice be issued to the victim through concerned IO/SHO for the next date of hearing.

Reply of IO be also called for the next date of hearing.

Be listed for consideration on the present bail application on 26.08.2020 before concerned duty ASJ to be taken up through video conference.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.24.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

FIR No. 909/20

PS: Nangloi

U/s: 354-D/406 IPC & Sec. 12 of POCSO Act

State Vs. Manish

24.08.2020

Fresh application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

None for the applicant.

This is an application seeking interim compensation moved by the victim. The present application has to be considered by the concerned court only.

Be listed for consideration on the present application before the concerned court on **25.08.2020**.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.24.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

FIR No. 909/20

PS: Nangloi

U/s: 354-D/406 IPC & Sec. 12 of POCSO Act

State Vs. Manish

24.08.2020

At 12.20 P. M.

File taken up again as counsel for the applicant has joined the proceedings through video conference.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Ms. Deepika Sachdeva, Ld. counsel for the applicant has joined the proceedings through video conference.

Counsel for the applicant submits that accused is a JCL and matter has been sent to concerned JJB.

Hence, the application be sent for considered before JJB on 25.08.2020.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi. 24.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1660

FIR No. 668/2020

PS: Rajouri Garden

U/s: 376 (2) (n)/506 IPC

State Vs. Akansh Upadhyaya @ Shubham

24.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Akansh Upadhyaya @ Shubham.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Dharmender Kumar, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Neither the IO nor the victim has joined the proceedings.

Be awaited till 11.15 A. M.



(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi. 24.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1660

FIR No. 668/2020

PS: Rajouri Garden

U/s: 376 (2) (n)/506 IPC

State Vs. Akansh Upadhyaya @ Shubham

24.08.2020

At 11.15 A. M.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for
the State.

Sh. Dharmender Kumar, Ld. counsel for the applicant/accused has
joined the proceedings through video conference.

Ld. counsel for the applicant/accused requests for in-camera
proceedings.

Hence, application be taken up at 12.15 P. M.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.24.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1660

FIR No. 668/2020

PS: Rajouri Garden

U/s: 376 (2) (n)/506 IPC

State Vs. Akansh Upadhyaya @ Shubham

24.08.2020

At 12.15 P. M.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

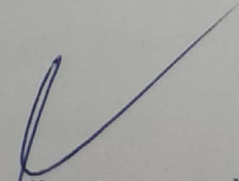
Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Nagender Singh, Ld. counsel for the victim has joined the proceedings through video conference.

Sh. Dharmender Kumar, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Arguments on bail application heard at length on behalf of all the parties.

Be listed for orders at 4.00 today itself.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.24.08.2020

FIR no.668/2020

U/s 376(2)(n)/506 IPC

PS Rajouri Garden

State vs. Akansh Upadhyaya @ Akanksh @ Shubham

24.08.2020

(At 4.00 pm)

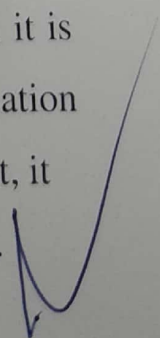
Present: Ms. Suchitra, Ld. Addl. PP for the State.
None for the complainant.
None for applicant.

This is a case involving offence under section 376(2)(n) of IPC. IO has filed the reply. It is stated in the reply that statement under section 164 of Cr.P.C of prosecution was recorded which supports the version of FIR but copy of the said statement is not annexed. **IO is directed to produce the copy of the statement on the next date of hearing.**

Further, today in the reply, IO has stated that mobile phone of the accused was seized and sent to FLS for examination. IO has to clarify as to when the same was sent to FSL for examination and whether there is any report received in the same or not.

Besides this, Counsel for accused has filed transcript of a telephonic conversation purportedly to be taking place between the accused, victim and victim's mother. He has also placed a CD on record claiming that the said CD contains the audio conversation of which transcript is filed in the court. Considering the arguments, it is essential to ascertain whether transcript filed is of the conversation between the accused and the victim as alleged and in what context, it

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FIR no.668/2020
U/s 376(2)(n)/506 IPC
PS Rajouri Garden
State vs. Akansh Upadhyia @ Akanksh @ Shubham

had taken place. In these circumstances, Counsel for the applicant shall supply the copy of audio transcript to the victim or his counsel within two days from today. Counsel for victim shall clarify on the above mentioned queries on the next date of hearing. **IO shall also remain present in the court on the next date of hearing to give the above mentioned clarifications.**

In view of these facts, order cannot be pronounced today.

Be listed for clarifications and for consideration on the bail application before the concerned Duty ASJ on 26.08.2020.

(Sugandha Aggarwal)
Duty Additional Sessions Judge-01, West,
Special Court Under POCSO Act,
THC, Delhi.24.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1748

FIR No. 296/20

PS: Ranjit Nagar

U/s: 323/452/380/427/506/34 IPC

State Vs. Asha

24.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for anticipatory bail moved U/s 438 Cr. P.C. on behalf of applicant/accused Asha.

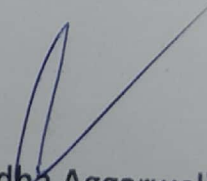
Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. R. R. Jha, Ld. Legal Aid counsel for the complainant has joined the proceedings through video conference.

Sh. Ashwani Tripathi, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Arguments on the anticipatory bail application heard on behalf of all the parties.

Be listed for orders at 2.00 P. M. today itself.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi. 24.08.2020

FIR no. 0296/2020
U/s 323/452/380/506/34 IPC
PS Ranjit Nagar
State vs. Asha

24.08.2020
(At 2.00 pm)

ORDER

Present: Ms. Suchitra, Ld. Addl. PP for the State.
None for applicant.

This is an anticipatory bail application moved on behalf of applicant/accused Asha.

As per the reply of the IO, the allegations against the applicant/accused Asha and the co accused are that they have given beating to the complainant and his wife and have taken away Rs.25,000/- from them. It is argued by Ld.Counsel for complainant as well as by Ld. APP for the State that the allegations disclose the offence of robbery which has not been added in the FIR. It is further stated by the IO that the result of medical examination of wife of complainant is awaited; that the custodial interrogation of the applicant and co accused has to be done regarding the money which was stolen from the complainant. However, IO has not clarified in the report as to what investigation has been carried out till date; whether the applicant was called upon to join the investigation or not and whether applicant is cooperating with the investigation or not. In these circumstances, **IO be called for the next date of hearing to join the**

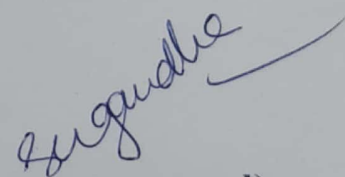
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Sugandha

FIR no. 0296/2020
U/s 323/452/380/506/34 IPC
PS Ranjit Nagar
State vs. Asha

proceedings in person to clarify above mentioned aspects.
However, considering the submissions made, till next date of hearing, no coercive steps be taken against the applicant subject to the condition that applicant shall join and cooperate with the investigation.

Be listed on 26.08.2020.



(Sugandha Aggarwal)
Duty Additional Sessions Judge-01, West,
Special Court Under POCSO Act,
THC, Delhi.24.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1667

FIR No. 563/20

PS: Tilak Nagar

U/s: 25/30/54/59 Arms Act

State Vs. Bhupinder Singh

24.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Bhupinder Singh.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

IO/HC Manjeet has joined the proceedings through video conference.

Sh. M. S. Dabas, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

Arguments on the bail application heard on behalf of both the parties.

Be listed for orders at 2.00 P. M. today itself.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi. 24.08.2020

FIR no.563/2020
U/s 25/30/54/59 Arms Act
PS Tilak Nagar
State vs. Bhupinder Singh

24.08.2020
(At 2.00pm)

ORDER

Present: Ms. Suchitra, Ld. Addl. PP for the State.
None for applicant.

This is a regular bail application moved on behalf of applicant/accused Bhupinder Singh.

It is stated in the application that applicant has been falsely implicated in the present case; that he was travelling along with co accused Deepak Verma and was not aware that co accused is carrying pistol. It is stated that he has already disclosed the whereabouts of co accused Deepak Verma to the police; that accused is having clean antecedents; that accused is a permanent resident of Delhi and shall not misuse the liberty of bail, if granted to him.

Ld. APP for the State has vehemently opposed the bail application. She has pointed out that as per the reply of the IO, one day police custody remand of the accused has been asked for. Ld. APP has argued that co accused is still to be arrested.

I have heard and considered the rival contentions and have perused the record.

IO who is present in the court has submitted that prayer of one day police remand in the reply has been inadvertently

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Suganya

FIR no.563/2020

U/s 25/30/54/59 Arms Act

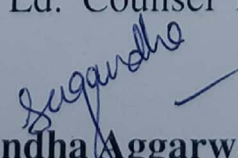
PS Tilak Nagar

State vs. Bhupinder Singh

mentioned. He has further clarified that PC remand of present accused has already been taken and all the interrogation has been done from the accused. IO has also admitted which is also mentioned in the present application that the present applicant has already furnished the particulars of the co accused. Only because the investigation agency has not been able to arrest the co accused person does not mean that present accused person shall languish in custody. The custodial interrogation of the accused has already been conducted. Ld. Counsel has argued that present accused is the sole bread earner having one year old child. Considering the family circumstances of the accused; the fact that his custody is not required for the purpose of further interrogation and all the circumstances, the present application is allowed. Applicant/accused Bhupinder Singh is admitted to bail on furnishing a personal bond in the sum of Rs.20,000/- with one surety in the like amount to the satisfaction of the concerned MM.

A copy of the order be sent to the concerned Jail Superintendent.

A copy of the order be sent to the Ld. Counsel for applicant/accused through email.


(Sugandha Aggarwal)
Duty Additional Sessions Judge-01, West,
Special Court Under POCSO Act,
THC, Delhi.24.08.2020